

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

IA Nos. 735/2020,142/2020,143/2020,1670/23, 2587/23, 2174/23, 2488/23,
2867/23, IA(I.B.C)/ 118(CH) 2024, IA(I.B.C)/ 1162 (CH)2024, IA(I.B.C)/469
(CH)2024, IA(I.B.C)/784 (CH)2024, IA(I.B.C)/893 (CH)2024
in
CP(IB) No. 311/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:

Haiko Logistics India Pvt. Ltd

...Petitioner

Vs.

Datawind Innovations Pvt. Ltd & Anr.

...Respondents

Under Sections: 9, 33(1), 43(1) r/w 44(1), 19(2), 49(2), 60(5), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 12.06.2024.

Sd/-

Court Officer

14.05.2024
Preeti